## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

REGN.NO. D.A. 208/87.

DATE OF DECISION: 4th August, 1992.

Mrs R.A. Rein.

... Petitioner.

## Versus

Union of India & Ors.

.. Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the petitioner.

... None.

For the Respondents.

.. None.

## JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

What has been challenged in this case are the notifications
Annexures'A' and 'B' by which the Government of India has
introduced the system of working for five days in a week
and increasing the number of working hours to compensate the
loss caused by declaring Saturday also as a holiday. It is
a policy decision taken for the efficiency of the administration,
which cannot be termed as arbitrary. We, therefore, see no
good ground to interfere. Petition fails and is, therefore,
dismissed. No costs.

( I.K. RASBOTRA ) MEMBER(A)

( V.S. MALIMATH )
CHAIRMAN

SRD 040892